

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

**Item No. 4
(IB)-1324(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Schneider Electric India Private Limited	...Applicant
Vs.	
Apex Electro Devices Private Limited	...Respondent

**CORAM
R. VARADHARAJAN,
HON'BLE MEMBER (J)**

Order delivered on 30.05.2019

For the Applicant	: Mr. Vikas Tiwari, Adv.
For the Respondent	:

ORDER

Learned counsel for the petitioner is present. In relation to the Demand Notice learned counsel for the petitioner represents that even though the same has been served on the corporate office of the Corporate Debtor situated at Noida but in relation to service to the Corporate Debtor of Section 8 Notice at the registered office address has been refused, which learned counsel for the petitioner avers is also stated in the affidavit. However, let the tracking report in relation to the same be also filed within a period of three days from today along with an affidavit. Adjourned to 04.06.2019. Sd/-

Mukesh

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**